

20.12.2005

Hon'ble Mr. K.B.S, Rajan, J.M

Hon'ble Mr. A.K. Singh, A.M

For the applicant: Sri A. Srivastava.

For the respondents: Sri P. Mathur.

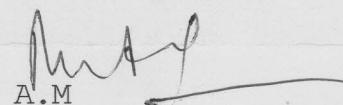
Sri P Mathur has filed power on behalf of respondents, which is taken on record.

The counsel for the respondents submits that the department has actually processed the writ petition against order dated 10.11.2004. The counsel for the applicant denies the same as a caveat he would have received a copy of the writ petition had one such writ petition being actually processed.

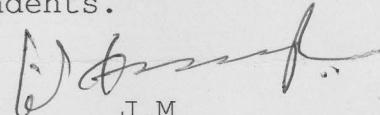
The respondents shall file an affidavit in regard of processing the writ petition and also give their counter to C.C.P within four weeks from today.

List for consideration on 31.1.2006.

Copy of the order be made available to the counsel for the respondents.



A.M



J.M

Manish/-

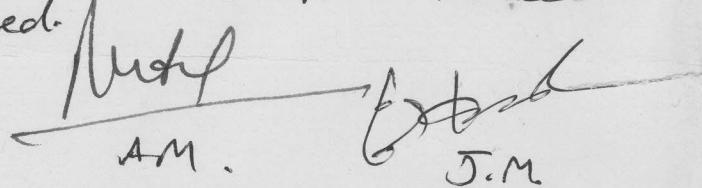
At 31.01.06

Hon. Mr. K. B. S. Rajan, J.M.

Hon. Mr. A. K. Singh, A.M

Sri A. Srivastava for the applicant.
Sri P. Mathur for the respondents.

Counsel for respondents files CA which is taken on record. However, in view of the stay order passed by the Hon'ble High court, contempt proceedings are dropped. Notices discharged.



A.M.

J.M.

